

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s INDU TECHZONE PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s INDU TECHZONE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/02/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Hyderabad under Companies Act, 1956.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2006PTC048968
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office: "INDU FORTUNE FIELDS" 1009, 13th Phase, Kukatpally, Hyderabad – 500072.
6.	Insolvency commencement date in respect of corporate debtor	08/11/2019. (Copy of the order made available to the IRP on 11/11/2019)
7.	Estimated date of closure of insolvency resolution process	06/05/2020 (180 days from the date of commencement of insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Senapati Varaha Satyanarayana Reg. No. IBBI/IPA-003/IP-N00063/2017-18/10549
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat -201, Pearl Block, Sri Sairam Manor Apartments, Yousufguda, Hyderabad-500045. E-Mail: <a href="mailto:svsatya30@gmail.com">svsatya30@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Atlas Financial Research & Consulting Pvt. Ltd., Plot No.5, KPR Avenue, Jaihind Enclave, Madhapur, Hyderabad – 500081. E-Mail : <a href="mailto:ip.indutechzone@gmail.com">ip.indutechzone@gmail.com</a>
11.	Last date for submission of claims	22/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in/home/downloads">www.ibbi.gov.in/home/downloads</a> Physical Address: As mentioned at 10 above.

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the M/s INDU TECHZONE PRIVATE LIMITED on 08/11/2019.

The creditors of M/s INDU TECHZONE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22/11/2019 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

A handwritten signature in blue ink, consisting of several vertical strokes on the left and a long horizontal stroke extending to the right.

Place: Hyderabad  
Date: 11-11-2019

Senapati Varaha Satyanarayana  
Interim Resolution Professional (IRP)